
(2005) 09 JH CK 0006

Jharkhand High Court

Case No: WP (S) No. 3692 of 2005

Shanti Mishra

APPELLANT

Vs

State of Jharkhand and
Others

RESPONDENT

Date of Decision: Sept. 30, 2005

Citation: (2006) 1 JCR 380

Hon'ble Judges: S.J. Mukhopadhaya, Acting C.J.

Bench: Single Bench

Advocate: Mukesh Kr. Sinha and D.K. Pathak, for the Appellant; M.S. Akhtar, S.C. II, for the Respondent

Judgement

@JUDGMENTTAG-ORDER

S.J. Mukhopadhaya, A.C.J.

1. This application has been preferred by petitioner for direction on the respondents to consider her case for appointment on compassionate ground. The mother of petitioner, namely, (late) Laxmi Mishra, who was in the services of the State, died in harness. Thereafter, according to petitioner, she applied for compassionate appointment. The District Compassionate Appointment Committee in its meeting held on 19th April, 2005 recommended her name for appointment against Class III post. The grievance of the petitioner is that the respondent thereafter have not issued any letter of appointment.

2. Counsel for the State submitted that the matter will be looked into and if so required necessary decision may be taken.

3. In the facts and circumstances, the case is remitted with direction to the District Superintendent of Education, East Singhbhum, Jamshedpur to enquire into the matter and pass appropriate order taking into consideration the recommendation of the District Compassionate Appointment Committee, if any and communicate the decision to the

petitioner within six weeks from the date of receipt of representation.

4. If any adverse decision is taken the authority will communicate the ground(s) to the petitioner.

5. The writ petition stands disposed of with the aforesaid observations/directions.